MINERAL CONCESSION (AMDT.) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 509 in Gazette of India dated the 25th May, 1974 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in library. See* No. LT-8110/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Paper (Control of Production) Order 1974, published in Notification No. S.O. 465 (E) in Gazette of India dated the 1st August, 1974.

(ii) The Paper (Conservation and Regulation of Use) Order, 1974, published in Notification No. S.O. 466(E) in Gazette of India dated the 1st August, 1974.

[*Placed in Library. See* No. LT-8114/74.]

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SALE OF GRANULATED MUD AS FERTILISER IN PUNJAB

SHRI HARI SINGH (Khurja): Sir, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported racket in which granulated mud was sold as fertilisers in Punjab".

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): In July 1973, information was received from the Government of Punjab that a large number of bags supposed to contain imported Di-Ammonium Phosphate had been sold to some farmers in Punjab who complained that these bags did not contain fertiliser but granulated mud. Preliminary enquiries made by the officials of the State Government and the Government of India showed, that *prima facie* it was a case in which some anti-social elements had got mud granulated in Bombay and sold it as imported Di-Ammonium Phosphate to some private dealers in Punjab after despatching it under fraudulent bookings as from the "Food Corporation of India". Action was taken by the State Government authorities to confiscate the relevant records available with the dealers in the State, and by the Union Ministry of Agriculture, in consultation with the Ministry of Railways, to confiscate the relevant records at the Bandra Marshalling Yard Railway Station, from where the bookings had been done. The case was thereafter handed over to the Central Bureau of Investigations in August 1973, for investigation and report.

The final report from the Central Bureau of Investigations has not yet been received, but according to the two Progress Reports received the accused have already been identified and four persons have been arrested.

In the reports received so far from the Central Bureau of Investigations, there is no indication to show that the Fertilizer Corporation of India as an Organization or any official of the Fertilizer Corporation of India, is involved in this case.

Because of the shortage of chemical fertilizers in the country, some anti-social elements are exploiting the position and indulging in malpractices like adulteration: blackmarketing etc. To meet this situation, Government of India have vested adequate powers—including powers of summary trial—under the Fertilizer (Control) Order in the State Governments to deal with offenders. State Governments have also been asked to step up their Quality Control Checks.

श्री हरि सिंह (खुर्जा) : अध्यक्ष महोदय, यह हिन्दुस्तान की बड़ी बदकिस्मती है कि हिन्दुस्तान का जो सच्चा कर्मयोगी किसान है वह आए दिन प्राकृतिक प्रकोप से, सूखे से, बाढ से और न जाने कितने तरह की मुसीबतों से टक्कर और मुकाबिला लेता है मगर उस के साथ साथ हमारे जो अधिकारी गण हैं उन की करामातों का भी शिकार होता है। आप जानते हैं कि आज हिन्दुस्तान के अन्दर अनाज की कितनी कमी है और अ ज का किसान इस प्रयत्न में है कि पैदावार बढ़ाई जाय। लेकिन हमारे जो फूड कारपोरेशन आफ इंडिया के अधिकारीगण हैं ये किसानों की जिन्दगी और हिन्दुस्तान की माली हालत के साथ खिलवाड़ कर रहे हैं। फर्टिलाइजर में मिलावट के और कम तौलने व ब्लैक किये जाने के न जाने कितने मामले सारे हिन्दुस्तान में जानकारी में आए हैं। लेकिन ताज्जुब होता है कि सारे देश की नजर हिन्दुस्तान में अनाज ज्यादा पैदा करने की तरफ लगी हुई है किन्तु फूड कारपोरेशन आफ इंडिया और फर्टिलाइजर कारपोरेशन आफ इंडिया के कुछ अधिकारीगण अपनी मांगें बन्द किए हुए रुपया कमाने में लगे हुए हैं। इस तरह के मामले सारे हिन्दुस्तान में न जाने कितने हुए होंगे, यह तो इत्तफाक से पंजाब का एक प्रोग्रेसिव किसान था जिसने यह सारी जानकारी दी सरकार को और सी०बी०आई०को। तो मैं यह पूछना चाहता हू कि यह जो इतना बड़ा भ्रष्टाचार हुआ और इतनी बड़ी बंग्लिंग हुई इस में एफ सी आई के लोगों ने क्यों अपनी आंख इतने दिनों तक बन्द कर के रखीं? यह घोटाला कितने दिनों से चल रहा था और इस घोटाले का फर्टिलाइजर हिन्दुस्तान के किस किस हिस्से में पहुंचा? किस-किस स्टेट में कितनी मिट्टी मिली खाद पहुंची? वह फर्म कौन सी थी और किन किन अधिकारियों को सरकार ने निलम्बित किया है? क्या इस घोटाले में एफ सी आई (फर्टिलाइजर कारपोरेशन आफ इण्डिया) का भी हाथ था या नहीं और इस की जांच कराने के लिए ससद् कुछ सदस्यों की भी कोई कमेटी क्या मुकर्रर की जायगी? मेरा साथ साथ यह भी आग्रह है कि जितना फर्टिलाइजर इम्पोर्ट किया जाता है उस में कहीं न कहीं बेईमानी जरूर होती है। तो मैं सरकार से यह पूछना चाहता हूं कि क्या इम्पोर्टेड फर्टिलाइजर को नियमित ढंग से वितरित करने के लिए कोई ऐसा कमीशन सरकार बनाएगी जिस के अन्दर न केवल सरकारी कर्मचारी नुमाइन्दों के रूप में हों बल्कि उस के अन्दर किसान भी हों जिससे कि सही तरीके से किसानों की हालत और फर्टिलाइजर के बंटवारे का पता लग सके। यह लेवेलिंग कहां पर हुई थी और ये बैग कहां से प्राप्त किए गए थे? क्या इस सम्बन्ध में

सरकार ने पता लगाया है क्यों कि इस में युगोस्लाविया का नाम आया है कि यह खाद वहां से प्राप्त की गई थी तो क्या सरकार ने युगोस्लाविया की सरकार से इस बात की जानकारी हासिल की है कि इस में उन की सरकार का कोई हाथ तो नहीं है ?

समाचारपत्रों में जो समाचार छपा है उस में मेंशन किया गया है कि हिन्दुस्तान में गेहूं की फसल को खराब करने के लिए बाहरी मुल्कों के जो ऐसे एलांमेंट्स है क्या उन का भी इस घोटाले में हाथ है तो क्या सरकार इस बात की जांच कराएगी कि हिन्दुस्तान के अन्दर जो सी आई ए के एजेंट्स खेती की पैदावार को खराब करने के लिए षड़यंत्र चला रहे हैं क्या सरकार इस पहलू की भी कोई जांच करायेगी ?

जैसा मैंने पहले भी अर्ज किया मैं यह जानना चाहता हूं कि वह फर्म कौन सी है और वह हिन्दुस्तान में कितने दिनों से इस काम को चला रही है ? उसके अधिकारी-गण कौन से हैं । उन्होंने सारे फर्टिलाइजर में कितने रुपये का डील किया है । और क्या सरकार जिन लोगों ने यह खाद खरीदी थी उनको कोई कम्पेन्सेशन देगी क्योंकि उन को इस खाद के प्रयोग से नुकसान हुआ है ? क्या सरकार उन किसानों पर लगे टैक्स माफ करेगी जिन्होंने इस मिलावटी खाद को खरीदा और इस्तेमाल किया है ?

SHRI C. SUBRAMANIAM: I agree with the hon. Member that anti-social elements are a greater menace than even the natural clamities and we have to take care of them not only in regard to fertiliser distribution but in regard to various other anti-social activities as well. That is a matter with which we are all concerned, and not only Government but even the members of the public also will have to be careful and see that the anti-social elements do not exploit a particular situation.

As far as this incident is concerned, I have already stated that the Fertiliser Corporation of India has absolutely nothing to do with this. Unfortunately, there are three FCIs in this incident. The Fertiliser Corporation of India is one FCI; the Food Corporation of India is another FCI; and this firm itself which has adopted the name of Fertiliser Chemicals India, Ltd. is the third FCI. Therefore, there is a good deal of confusion with regard to this FCI. I want to make it quite clear that the Fertiliser Corporation of India has nothing to do with this and this has been passed on as imported fertiliser from Czechoslovakia. All imported fertilisers are handled by the Food Corporation of India. Therefore, the label was also put as 'Food Corporation of India' and the source given as 'Czechoslovakia'. We have varified it. There has been absolutely no import of any fertiliser from Czechoslovakia. Therefore, that question does not arise at all, of some foreign hand playing some trick on us. There is absolutely no basis for that. This is simply a case of a few persons trying to take advantage of the shortage in fertilisers and passing on this mud as fertiliser. They have been caught and arrested. Unfortunately, there is one official also involved in it. He was working not in the Food Corporation of India, but in the Department of Agriculture. He was an officer on deputation from the Railways who was functioning as a liaison officer. His term expired on 31-7-73. This incident was brought to our notice in early July. On 31-7-73, he had been reverted to the Railways. Therefore, when we were taking action on this, he had already gone back to the Railways. I want to make it quite clear that as far as the

investigation goes, no official belonging to the Food Corporation of India or the Fertiliser Corporation of India was involved in this incident.

Therefore, it is a case where this official in collusion with these persons who styled themselves Fertilisars Chemicals of India have tried to cheat the people. They have been caught and I am sure sufficient punishment would be given to them.

I am afraid this is not a case where a Commission is called for. The CBI is quite competent to deal with the investigation. I am told the investigation is almost complete and very soon we will be charge-sheeting them also.

SHRI BHAGWAT JHA AZAD: (Bhagalpur) The railway official also should be brought to book.

SHRI C. SUBRAMANIAM: I hope he will also be brought to book, that he will also be one of the accused.

SHRI B. V. NAIK (Kanara): The reply has disabused our minds of the suspicion that a foreign power is involved. That is a point of satisfaction.

This is a very simple case in which something which looked like diamonium phosphate was sold in Punjob. It was done through the process of granulation and sold as granulated fertilisers.

The first point that emerges is that Rs. 15 lakhs worth of such 'fertilisers' have been sold to farmers in Punjab. Does it not stand in law and morality that these poor farmers who with the intention of fertilising their fields have been cheated to the extent of Rs. 15 lakhs have got to be compensated by someone or the other? It is a question of hard cash. Who is going to compensate them? It is not a small quantity. It is about 500 tonnes valued at that figure; at that time, it would have been more. Who is going to compensate them? I think wherever the innocence and ignorance of our masses is exploited by whomsoever it may be, it should be the responsibility of the Government concerned, either at the Centre or in the State, to compensate them.

I would urge upon the hon. Minister to build up confidence in the agriculturists who are cheated. Many cases of cheating take place. But a few of them are caught. Out of the few, very few are really put behind the bars. There are umpteen cases and this one has come to light and got publicity. Under the circumstances I think they ought to be compensated. Will the Central Government do so?

Secondly, we have been given to understand that this case is pending investigation by the Central Bureau of Investigation and involves an official of the Ministry of Railways; it is pending since July 1973. How much time does it take to chargesheet, prosecute and put them behind bars? I am afraid the Ministry or the Central Bureau of Investigation has not given this case of Bandra, Bombay, the priority that it deserves. Why is it so? Thirdly, the hon. Minister says that the officer mentioned was on deputation. Those who come on deputation do not do things without the collusion of the officials as well as other agencies. Otherwise this sort of cheating is not possible and therefore some action has to be taken in this regard also. We have to give serious thought to the whole process of licensing. The prices of fertilisers have shot up. There are mixture makers who sell fertiliser classified as substandard by the Fertiliser Corporation of India and I want to bring to his notice that substantial quantity of fertilisers had been given to Navalakhi firm of Bombay, fertiliser which was classified as sub-standard. Malpractices in fertilisers by the mixture-makers, sellers and distributers increase because of the rise in the price of fertilisers. Is the question of open market or free trade in fertilisers going to be review-

ed in the context of the high price of fertilisers so that it will ultimately benefit the farmer?

SHRI C. SUBRAMANIAM: Taking the last point first, with regard to the case of the firm which the hon. Member mentioned, I have absolutely no idea about it and if the hon. Member writes to me giving details, I shall look into it. It is true that this is not the only case of fraud. There are cases of supply of sub-standard fertilisers by some of these mixtures. This has been brought to my notice when I met the farming community in various States. It is a serious matter and we are looking into it and are trying to find out how to check the malpractices. Apart from fertilisers, I am afraid that even sub-standard seeds are also passed on as certified seeds, as also pesticides. Perhaps these are the main reasons for the stagnation in our agricultural production. When we have sub-standard seed, adulterated fertiliser and pesticides, naturally production is bound to suffer. We are looking into this matter.

I am told that the amount of loss involved is estimated to be about Rs. 9 lakhs because 34 wagons amounting to 800 tonnes were involved in it and at the rate of 1120 per tonne, the price at the time, that is the amount. It is not as if all the quantity was sold away to the farmer. A large part of it was seized even as unsold stocks. Therefore, it did not reach the farmers. But I am not able to subscribe to the principle which the hon. Member was laying down that in all cases when people are defrauded the Government should come forward to compensate them. Then, I am afraid, we should have crores and crores of rupees collected from the tax-payers for the purpose of providing compensation for all those who have been defrauded by various cheats in the country.

With regard to delay in CBI investigation, may be there is some delay. But what is more important is that the investigation should be complete and thorough so that when it goes to the court there is no loophole. We can make a hurried investigation and take it to court. But, in that case, perhaps the accused may get away. That is why a thorough investigation is necessary. In this case, it was a fictitious corporation. In spite of that, they have been able to identify the persons and they have been arrested. Therefore, I do not think this charge that the CBI is lax in its investigation or it is not giving importance to this work is justified.

As far as the official on deputation is concerned, after the full investigation report is available, departmental and if necessary even criminal proceedings will be taken for the part he has played.

श्री मान सिंह भौरा (भटिंडा) : स्पीकर साहब, ये जो स्टेटमेन्ट दिये गये हैं, सब से पहले मैं इन के बारे में कहना चाहता हूं। मिनिस्टर साहब ने इस मामले को बहुत ही लाइटली लिया है, उन्होंने सिर्फ इतना कहा है कि कुछ एन्टी सोशल एलीमेन्ट्स ऐसा करते हैं, हम क्या करें। यह जितना बड़ा स्कैण्डल है—मैं समझता हूं एग्रीकल्चर मिनिस्ट्री इस को सीरियसली नहीं ले रही है। आप को पता ही है कि पंजाब के जो किसान हैं, उन को मैं मुबारकबाद देता हूं, उन्होंने इतना बड़ा स्कैण्डल पकड़वा दिया, इस के बावजूद कि आप की एग्रीकल्चर मिनिस्ट्री और एफ० सी० आई० ने पूरा जोर लगाया कि वहां पर जो मिट्टी का खाद बना है वह बेच दिया जाये और लोग रुपया कमा ले जायें।

स्पीकर साहब, सिर्फ यही नहीं, पंजाब से और भी रिपोर्टें आती हैं कि वहां पर स्ब्स्ट्रेंडेड खाद बेची जाती है। मैं आप का ध्यान इस रिपोर्ट की तरफ दिलाना चाहता

हूं—एग्री इण्डस्ट्रीज के चेयरमैन (पंजाब) ने 23 दिसम्बर, 1973 को एक स्टेटमेन्ट दिया था, जिसमें उन्होंने कहा था —

"He told that 30 per cent of the imported fertilizer distributed through the Punjab Agro Industries Corporation in the State is reported to be adulterated. Further, Mr. Mittal showed all the adulterated fertilizers which contained coal, sand, earth, plastered iron pieces..."

ऐसी खाद वहां पर बेची जा रही है। इस को सुन कर आप यह नहीं कह सकते कि जो एन्टी सोशल एलीमेन्ट्स थे उन्होंने ही ऐसा किया है। इस बारे में फर्टिलाइजर कार्पोरेशन आफ इण्डिया की पालिसी ही गलत है। ये जो एन्टी सोशल एलीमेन्ट्स यानी व्यापारी सैक्शन है, उन को डीपीज कार्पोरेशन देती है जो आपके आफिसर्ज के बगैर मिल कुछ नहीं कर सकते। इकानामिक टाइम्ज में भी यह छपा है —

"The Fertilizer Corporation of India, the largest producer of fertilizer in the country, has been instructed to sell 50 per cent of its output to the State Governments for distribution through the co-operative and other societies. But the stocks with the private dealers seems to be expanding and the co-operative godowns are usually without any stocks."

यह आप को मालूम है कि पंजाब के किसान सब से ज्यादा खाद इस्तेमाल करते हैं। पंजाब में जो खाद इस्तेमाल की जाती है उसका रेशिओ 43 किलोग्राम पर हेक्टर है जबकि बाकी हिन्दुस्तान में 13–14 किलोग्राम पर हेक्टर खाद इस्तेमाल होती है। अगर आप पंजाब के साथ जो व्यवहार करते हैं वह यहां तक है कि आपने एक कमेटी बैठा दी थी यह पता करेगी कि कितना खाद किसको चाहिए लेकिन उसमें पंजाब नहीं रखा गया यह जानते हुए भी कि पंजाब एक ऐसा सूबा है जो हिन्दुस्तान को खाने को देता है। पंजाब को ग्रैनरी आफ इंडिया कहा जाता है लेकिन वहां जो खाद की कमी है वह आज तक कभी पूरी नहीं हुई। पंजाब जो मांग करता है वह भी आप नहीं देते हैं। बी० डी० शाह फार्मूले में कहा गया था कि पंजाब को 17 परसेन्ट इंक्रीज फर्टिलाइजर में होनी चाहिए लेकिन आपने क्या किया है? 5 परसेन्ट इंक्रीज की है पंजाब के लिए जबकि यू० पी० को 6 परसेन्ट से 11 परसेन्ट, राजस्थान को 20 परसेन्ट और हरयाणा को 11–12 परसेन्ट इंक्रीज की है। यह इसलिए किया गया क्योंकि आप पंजाब में फर्टिलाइजर की कमी रखना चाहते हैं ताकि जो प्राइवेट डीलर्स हैं वे रुपया कमा सकें और जो आपके आफिसर्स हैं उनका खाना-पीना भी चलता रहे। पिछली फसल में पंजाब ने साढ़े 3 लाख टन की मांग की थी। लेकिन आपने 3 लाख टन ही दिया और साथ ही प्राइस भी 56 से 90 परसेन्ट इंक्रीज कर दी। आज भी पंजाब का फार्मर चाहता है कि उस को फर्टिलाइजर मिले बावजूद इसके कि आपने फर्टिलाइजर इतनी महंगी कर दी है लेकिन फिर भी उसको फर्टिलाइजर अच्छा नहीं मिल रहा है मैं चाहता हूं कि आपने जो वहां पर पालिसी रखी है उसको असेस करें क्योंकि वहां पर 25–30 परसेन्ट फर्टिलाइजर की कमी हो गई है। मैं आपसे यह भी चाहूंगा कि इतना बड़ा स्कैंडल वहां पर हुआ उसको देखते हुए इस मामले को ऐसे ही न छोड़ें कि इसमें ऐन्टी सोसल एलिमेन्ट थे। मैं चाहूंगा कि यह जो फर्टिलाइजर कारपोरेशन आफ इंडिया है उसको अच्छी तरह से चेकअप करें और प्राइवेट एजेन्सी वाले जो खाद की हेरा–फेरी करते हैं उनके डिपो को कैंसिल करें और इसका डिस्ट्रिब्यूशन वहां पर गवर्नमेन्ट की तरफ से होना चाहिए।

इसके अलावा मैं यह कहना चाहता हूं कि जैसा पंजाब गवर्नमेन्ट ने आपसे कहा है कि वहां

पर लोगों ने जो पर्चे किया जोकि आपकी खाद थी। उसके लिए उनको हेल्प करना चाहिए। में जानना चाहता हूं क्या पंजाब गवर्नमेंट ने आपसे कहा है कि उन किसानों को आप सब्सिडाइज करें? इसके आलावा म यह भी जानना चाहूंगा कि जो बम्बई की फर्म है उसको आजतक आपने क्या सजा दी है? एक साल हो गया है अबतक आपने क्या ऐक्सन लिया है वह भी बतायें।

इसके अलावा में एक बात और कहना चाहता हूं कि पंजाब गवर्नमेन्ट के पास जो पिछला स्टाक खाद का था उसके लिए भी आपने एलाऊ कर दिया कि नयी कीमतों पर उसको आपने बेच दें जिसमें करोड़ों रूपया कमाया गया। चाहिए तो यह था कि एफ० सी० आई० या और जगह जो भी पुराना स्टाक था वह पुरानी कीमत पर ही किसानों को दिया जाता लेकिन जिसके पास भी पुराना स्टाक पड़ा हुआ था उसको अपने करोड़ों रुपया कमाने की इजाजत दे दी। म जानना चाहता हूं कि अभी भी जो स्टाक पड़ा है क्या उसको पुरानी कीमत में बेचा जायेगा और सारा मामला जो आपने ऐन्टी सोशल एलिमेन्ट पर छोड़ दिया है उसमें जो लोग जिम्मेदार है उनपर पूरी तरह ऐक्शन लिया जायेगा?

SHRI C. SUBRAMANIAM: While the call attention is with reference to a particular incident, the hon. Member has raised the entire fertiliser policy, with regard to pricing, distribution and various other things. As Hon Members are aware, I am just new to this job and that too, I have taken over only recently. Therefore, I am not in a position to deal with these irrelevancies because I have come here to answer the questions arising out of the incident.

The hon. Member, I am sure, raised very many important points. I shall certainly try to look into them, but, certainly those do not arise out of the matter which has been raised in the call attention notice.

The hon. Member made a charge that this has been taken in a light-hearted manner. I can assure that hon. Member that I have taken it very seriously, more seriously than the hon Member and there is no question of treating it in a light-hearted manner, and whetever action is necessary, will certainly be taken.

The hon. Member also made a mention that perhaps some Food Corporation or Fertiliser Corporation officials were involved in the distribution of these things. So far, nothing, has come out in the investigation that these officials are involved. But, certainly if the investigation shows that some officials are involved, we will not hesitate to take action. But, certainly, the hon. Member will not expect us that on mere suspicion or conjecture we could get at anybody and everybody who is connected with the Food Corporation or Fertiliser Corporation.

I used the word 'anti-social' in the sense that anybody, whether he belongs to the Food Corporation or belongs to the Government at the highest level, when he indulges in these things, he is an anti-social element. Therefore, there is no such thing as an anti-social element separate from the general category. Whoever indulges in these malpractices belongs to the anti-social category. This is my definition. If he has any other definition, he may stick to that.

Therefore, as far as this incident is concerned I have answered it fully and I want to assure the hon. Members that full investigation will be made and whoever is involved in it, would be properly dealt with.

श्री रघु किनके : (बांका) : अध्यक्ष महोदय, मन्त्री महोदय ने अभी कहा कि वे इस विभाग के लिए नये हैं लेकिन इस सदन के जो पुराने सदस्य हैं उनको मालूम है कि कृषि विभाग सुब्रामण्यम साहब के लिए कोई

नया विभाग नहीं है। इसलिए मेरा खयाल है कि इस प्रश्न की जानकारी वे जरूर रखते हैं। उन्होंने अभी कहा कि बहुत सारे सवाल चोर-बाजारी के दामों के उठाये गए। उन्होंने खुद अपने उत्तर में यह कहा है :

"Because of the shortage of chemical fertilisers in the country, some anti-social elements are exploiting the position and indulging in malpractices like adulteration, black-marketing etc."

अगर फर्टिलाइजर की कमी नहीं होती तो इस तरह का गोल-माल करने का मौका विक्रेताओं को शायद नहीं मिलता। इसलिए यह प्रश्न इस ध्यानाकर्षण नोटिस में जुड़े हुए हैं। आप जानते हैं यह पहली बार नहीं हुआ है विगत साल भी पंजाब में यह हुआ था जिस पर आपने ध्यानाकर्षण का नोटिस स्वीकारा था और उस समय सभी पहलुओं के ऊपर यहां चर्चा हुई थी। तो मन्त्री महोदय से मैं कुछ प्रश्न करना चाहता हूं।

पहली बात यह है कि विगत साल चोर-बाजारी में जो फर्टिलाइजर का दाम था वह अब सरकारी दाम हो गया है और चोरबाजारी का दाम दो ढाई गुने से भी ज्यादा हो गया है तो मैं सबसे पहले जानना चाहता हूं कि उत्पादन की जो शक्ति हमारे फर्टिलाइजर के कारखाने में है, जिसका पूरा इस्तेमाल नहीं हो रहा है, क्या चालू वर्ष में उत्पादन की शक्ति जो इस्तेमाल में नहीं है, जो अनयूज्ड केपेसिटी है उसका पूरा इस्तेमाल करने के लिए सरकार प्रयास करेगी ?

दूसरे मैं जानना चाहता हूं क्या सरकार सभी फर्टिलाइजर के जो विक्रेता हैं उनको लाइसेन्स करने का काम करेगी ? उन्होंने स्वयं अपने बयान के अन्त में कहा है :

"State Governments have also been asked to step up their Quality Control Checks."

जब तक उनको लाइसेन्स नहीं दिया जायेगा मेरी समझ में नहीं आता कि उनके ऊपर आप नियन्त्रण कैसे करेंगे ?

तो मेरी तो यह राय है कि सरकार को जो फर्टिलाइजर के व्यापार में विक्रेता के रूप में काम करते हैं, उन को लाइसेंस करना चाहिए और उन पर निगरानी रखनी चाहिए। और जैसा मेरे मित्रों ने कहा जहां तक सम्भव हो इन का वितरण सहकारी समितियों के जरिये करने की कोशिश करनी चाहिए। कोआपरेटिव सोसाइटीज में भी गोलमाल चलता है, मैं जानता हूं। लेकिन जो निजी विक्रेता हैं उन से कम से कम उपयोगी संस्थाओं में कम गोलमाल चलता है क्योंकि दूसरे सदस्यों को थोड़ा बहुत नियंत्रण तो रहता है।

साथ ही साथ मैं यह जानना चाहता हूं कि क्या सरकार हर एक किसान को कार्ड देने की व्यवस्था करेगी जिस पर उन को समय पर नियंत्रित दाम में न्यूनतम फर्टिलाइजर मिले। बीच में आप ने अनाज के बारे में तरह तरह के प्रयोग किए, विगत साल ए.सी.सी. पर खरीदने की नीति चलायी वह फेल हो गई, इस साल होलसेलर्स पर निर्भर किया गया वह नीति भी सफल नहीं हुई। इसलिए मेरी तो निश्चित राय है कि ग्रेडेड लेवी के अलावा और कोई रास्ता नहीं है। छोटे किसानों को आप बिल्कुल छोड़ दीजिए और बाई अगर किसानों को दिया जायेगा तो आप को पता चलेगा कि इन को कितनी खाद और पैस्टीसाइड दिया है, और उसी अनुपात में ठीक दाम दे कर, बाद में किसानों से, कुछ हिस्सा उन का जो सरप्लस है, आप ले सकते हैं। लेकिन आप उन को इनपुट्स नहीं देंगे, कम दाम देंगे और उन से उम्मीद करें कि लेवी दें, यह होने वाला नहीं है।

इस के अलावा इन के मंत्रालय से सम्बन्धित कई मामले हैं, बीज के बारे में जिक्र किया गया, पिछले साल तराई के बीज के बारे में भी घोटाला हुआ है, और अभी अभी आज मैंने एक पत्र मंत्री जी को लिखा है जो उन को मिलेगा कि पुरुलिया जिले से पश्चिम बंगाल को 2800 टन अनाज फूड कोरपोरेशन का कलकत्ता के नाम पर भेजा गया था लेकिन वह पहुंचता है झंझारपुर और वहां ऐफ० सी० आई० और दूसरे लोगों ने गोलमाल कर के उस में से काफ़ी गेहूं गायब कर दिया है। हालांकि इस से सम्बन्ध नहीं है, लेकिन ऐफ० सी० आई० का सवाल उठाया गया है इसलिए जिक्र कर दिया। तो आप की वितरण और जांच व्यवस्था में जो गड़बड़ी है उस को जब तक ठीक नहीं करेंगे तब तक आप की कृषि नीति सफल नहीं हो पायेगी। इसलिए वितरण व्यवस्था और जांच व्यवस्था को ठीक करने के लिए आप कौन से इलाज करने जा रहे हैं, और राज्य सरकारों को क्वालिटी कंट्रोल सुधारने के लिए आपने कौन सी सलाह दी है, और राज्य सरकारें क्या करने जा रही हैं, इस की भी मंत्री जी सफ़ाई करें।

SHRI C. SUBRAMANIAM: He has raised more general questions than what the previous speaker has done. Of course, they are quite important. About shortage, as hon. Members are aware, the main reason is non-utilisation of capacity within the country. In this regard, we are taking whatever steps are possible. My colleague, the Minister of Petroleum and Chemicals is personally looking into it with regard to fertiliser factories to see that various constraints in the matter of reaching full capacity are removed as quickly as possible. He has assured that better utilisation would be made and at least 1.5 million tonnes of fertilizers would be indigenously available from our own factories. The licensing provisions have been tightened up. Regarding those persons against whom there are complaints, the licences are withdrawn. We are encouraging cooperative sector to a large extent but the private sector also is there dealing with the distribution of fertilizers.

They are mainly the agents of the private sectors. This matter will also be looked into whether we can completely take over the fertilisers produced by the various companies to be distributed either through the state agencies or through the cooperatives. I shall certainly look into the suggestion made.

Another useful suggestion was made by the hon. Member regarding the provision of a car for the supply of fertilisers. This is the idea which I mooted when I was once before the Minister for Food and Agriculture that this car should be with reference to the credit availability for the farmers and also the various material inputs required for agricultural purposes. Certainly, this is a good idea. I am told that in Tamil Nadu as also in Karnataka this system has already come into existence. We shall try to explain it to other states also.

The question of small farmers was raised but we did not attach more importance to the provision of the material inputs to the small farmers. It I recollect it correctly, quota for small farmers is given separately and through the various organisation, priorities are given to the supply of these inputs to the small farmers also. Therefore I do agree with the general approach that ultimately unless we have adequate fertilisers available for the supply, these malpractices are likely to increase. We shall keep this in mind and try to improve the availability as much as possible. But, even if it is available in adequate quantities, I am not sure whether we can completely eliminate the cheats. Cheats will always be there even in scarcity conditions. The only thing that we should do is that we have to be very careful about them.

I would like to assure the hon. House that we are aware of the shortcomings in the various distribution systems and it would be our endeavour to rectify the difficulties in future.

12.48 hrs.

QUESTION OF PRIVILEGE—*Contd.*

MR. SPEAKER: Before I take up the next item, I think I should explain something. When I gave my ruling on Mr. Madhu Limaye and Shri Vajpayee's privilege motion, some observations were made by Shri Shyamnandan Mishra about the references to the Committee on Public Undertakings. I think he was correct in this. What I meant when I said that he had not made any reference, direct or indirect, to the Committee on Public Undertakings, was I meant 'no derogatory reference'. Actually I have had it corrected already but, somehow, it missed my observations. That is why he invited my attention.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Even if there is 'derogatory reference', earlier I mentioned that the official who gave evidence before the Parliamentary Committee is free to give another type of evidence elsewhere. That was the contention of Shri Mishra.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, इस में मैं आप के निर्णय के विरुद्ध कुछ नहीं कह रहा हूं। एक बात की मैं सफ़ाई देना चाहता हूं। मेरा यह कहने का मतलब नहीं है कि कोई सरकारी अधिकारी या निजी नागरिक पार्लियामेंट से या पार्लियामेंट की कमेटियों से अपना मतभेद नहीं रख सकता है। मैंने तथ्यों के बारे में कहा था। मैं ओपीनियन के बारे में नहीं कह रहा हूं आप बड़े से बड़े शब्दों में जब तक आप डेरोगेटरी बातें नहीं कहते, आप को अपना मतभेद व्यक्त करने का पूरा अधिकार है। मगर श्री दास ने तथ्यों को काटना चाहा है।

MR. SPEAKER: When I said 'no reference', I meant 'no derogatory reference'. I quite appreciate the view expressed. They may make a reference and they can have comments on that. But, what I mean is 'derogatory reference'. That I made clear. If you like, I can add the words when I said 'reference', I meant only 'derogatory reference' to make it more clear.

12.50 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

TENTH REPORT

SHRI PATTABHI RAMA RAO (RAJAMUNDRY): I beg to present the Tenth Report of the Joint Committee on Offices of Profit.

12.50½ hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: Now, my difficulty is this. I evolved a procedure and I thought that when the Minister announces the next week's business there should be nothing under Rule 377 and the Members could relate it to his observations at the time when the statement by the Minister comes up.

When the Calling Attention was introduced, the rule was clear. They can only ask questions. Now speeches have started. The Rules Committee decided to allow five minutes to each Member, but the Members go on for more than five minutes. Now, I have a long list of sixteen before me. If I had not made a relaxation, it is much more convenient for me to allow under Rule